

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 235 OF 2026**

IN THE MATTER OF:

News Item titled "Okhla Landfill waste dumped near Yamuna" appearing in Times of India dated 02.04.2026

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Through



Saurabh Balwani
Advocate for Respondent No. 5
Central Pollution Control Board

Place Delhi
Date 22.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO 235 of 2026**

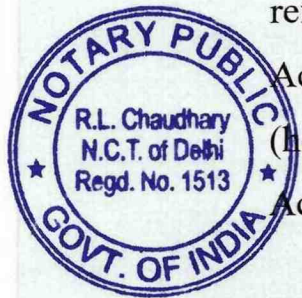
IN THE MATTER OF:

News Item titled "Okhla Landfill waste dumped near Yamuna" appearing in Times of India dated 02.04.2026.

**REPLY ON BEHALF OF RESPONDENT NO. 05, CENTRAL
POLLUTION CONTROL BOARD**

MOST RESPECTFULLY SHOWETH

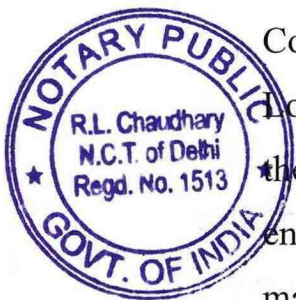
1. That, the Hon'ble National Green Tribunal (hereinafter referred to as "NGT") vide order dated 10.04.2026 in the instant Original Application (hereinafter referred to as "OA") No. 235 of 2026 directed the issuance of Notice to Respondents including the Answering Respondent namely Central Pollution Control Board (hereinafter referred as "CPCB"). Thereby, the response is made in this instant OA in succeeding paragraphs.
2. That, it is humbly submitted that CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred as Water Act 1974). It performs the functions under The Water Act 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred as Air Act, 1981) and The Environment (Protection) Act, 1986 (hereinafter referred as EPA, 1986).
3. That, the present Original Application has been registered suomotu by Hon'ble NGT on the basis of a news item titled '*Okhla Landfill Waste dumped near Yamuna*' published in The Times of India dated 02.04.2026, which reported dumping of solid waste from Okhla dumpsite on the banks of river Yamuna near Madanpur Khadar area in South Delhi. As per the



News item, the alleged dumping is carried out to meet the deadline of clearing the dumpsite of Okhla, Bhalswa and Ghazipur. The News item also indicated that the inert waste is being dumped at the alleged site.

4. That, it is humbly submitted that Ministry of Environment, Forest and Climate Change (MoEF&CC) in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2026 (hereinafter referred to as "SWM Rules, 2026") vide Gazette Notification No. S.O. 388 (E) dated 27.01.2026 to ensure environmentally sound management of solid waste in the country. The said Rules provide a comprehensive regulatory framework for the generation, segregation, collection, storage, transportation, processing and disposal of solid waste. SWM Rules, 2026 delineated the duties and responsibilities of various stakeholders including CPCB, State Pollution Control Boards (SPCBs)/Pollution Control Committee's (PCCs,) Urban Local bodies (ULBs), State Governments and other agencies involved in the management of solid waste. These obligations aimed at ensuring environmentally sound and legally compliant mechanisms for solid waste management. Copy of SWM Rules, 2026 is also available on CPCB website at link https://cpcb.nic.in/uploads/MSW/SWM_2026.pdf.

5. That, as per Rule 5 (1) (a, b & f) of SWM Rules, 2026, every waste generator shall segregate and store the waste generated by them in four separate streams namely Wet, dry, Sanitary and Special Care waste and shall not throw, burn or burry the solid waste generated, on streets, open public spaces, outside his premises or dispose in the drain or water body.
6. That, provisions w.r.t. preparation of State policy and strategy on solid waste management, setting up material recovery facilities (MRFs) or



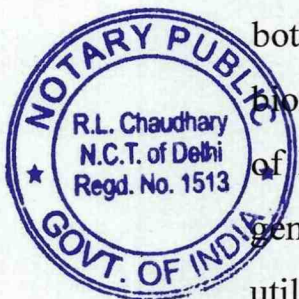
secondary storage facilities, etc. and enforcement of the provisions of the rules are laid down under SWM, Rules, 2026 and are collective responsibility of the State's agency – Urban Development Departments (UDDs), ULBs /RLBs and concerned SPCB/PCC under Rule 35, 39, 40 & 41 of SWM Rules, 2026 respectively.

7. That, Rule 8 of SWM Rules, 2026 stipulates that every local body or concessionaire or third party authorized by local body shall ensure that collection, segregation and transportation shall be carried out in an environmentally sound manner and shall be responsible for handing over the collected solid waste to registered waste processing facility. Further Rule 8 (h) (ix) directs that the fleet engaged in collection and transportation are to be equipped with tracking devices for cities having population more than 50,000 Population.

8. That, Rule 15 of the SWM Rules, 2026 stipulates the provisions for environmentally sound management of existing solid waste dumpsites in both urban and rural areas with time bound action plan for biomining and bioremediation of dumpsites as per CPCB Guidelines issued for disposal of legacy waste, local bodies to analyse the various screened fractions generated from biomining and plan to be made and executed for its utilization. The records to be maintained for disposal /utlisation of RDF or fine earth and other materials.

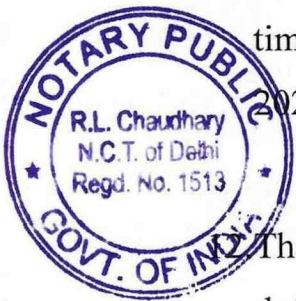
9. It is respectfully submitted that CPCB has prepared guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) during February, 2019. Copy of the same is also available on CPCB website .

https://cpcb.gov.in/uploads/LegacyWasteBiomining_guidelines_29.04.2019.pdf



10. That, CPCB guidelines for Disposal of legacy waste under Para 4.3 recommends that bio earth or good earth finest fractions to be tested periodically for heavy metals and accordingly be utilized for agriculture applications / reclamation of salt affected soils/ restoration of nearby mined areas, if any.

11. That, as per the information available with CPCB (as on 31.5.2026), the biomining activity is undergoing at three dumpsites located in Delhi viz Bhalswa ,Ghazipur & Okhla . The quantity of total waste was assessed as 203 Lakh MT during June, 2022 at these three dumpsites. Total 201.6 Lakh MT waste has been biomined from July 2022 to May 2026 and 107.97 Lakh MT fresh waste has been dumped during this period. The balance quantity of 109.37 Lakh MT waste remains to be biomined of which 15.52 Lakh MT is at Okhla dumpsites. The expected timelines for completion of 100% remediation at Bhalswa is December - 2026, at Ghazipur is December - 2027 and at Okhla is October - 2026.

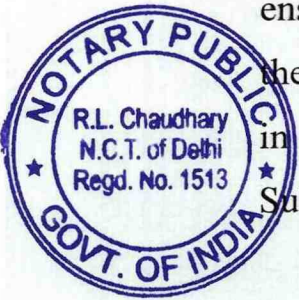


That, Rule 37 of SWM, Rules 2026 also stipulate new responsibilities & duties of the District Magistrate to review the performance of local bodies at least once in a quarter on waste segregation, collection, sorting, processing treatment and disposal and take corrective measures in consultation with state UDD and RDD in urban and rural areas, to undertake inspection or audit of solid waste processing or recycling facilities, ensure operation of sanitary landfill and any other common waste management facility in their jurisdiction.

13. That, it is further relevant to note that, prior to the alleged incident dated 01.04.2026, CPCB had issued communications dated 25.02.2026 to all SPCBs/PCCs, requested to take necessary action for effective implementation, ensuring wide dissemination among local bodies, other stakeholders & ensuring compliance of SWM Rules, 2026 [Copy of letter is placed as **Annexure-I**]. CPCB had also issued communications dated 25.02.2026 to all Urban Development Departments (UDDs) and Rural Development Departments (RDDs) and requested to take necessary measures for effective implementation, wide dissemination and reviewing preparedness for implementation of the rules within their jurisdiction [Copy of letters are placed as **Annexure-II**].

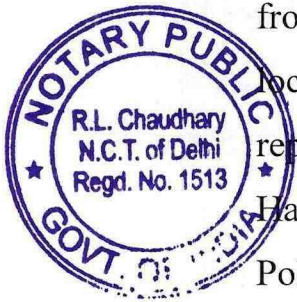
14. That, CPCB has also issued directions under Section 5 of the E(P)A 1986 to all SPCBs/PCCs vide dated 16.3.2026 (Copy of directions issued by CPCB is placed as **Annexure-III**) to make necessary preparedness and ensure enforcement of provisions of SWM Rules, 2026 and compliance of the directions issued by Hon'ble Supreme Court vide order dated 19.2.2026 in Civil Appeal No 6174/2023 (Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey & Ors.).

15. That, since the alleged incident pertains to the operational activities of municipal authorities within NCT of Delhi, this Answering Respondent has issued letter dated 13.7.2026 to Delhi Pollution Control Board to examine alleged violations reported in the news item titled 'Okhla Landfill Waste dumped near Yamuna' published in The Times of India dated 02.04.2026 and enforce provisions of the SWM Rules 2026 and submit action report. Copy of the said letter has also been addressed to the concerned District



Collectors for taking necessary actions. Copy of the said letter is placed as **(Annexure-IV)**. Action taken report is awaited.

16. That, for prevention and control of pollution in River Yamuna, the National Mission for Clean Ganga (NMCG) in coordination with the CPCB, identified the need to expand the existing water quality monitoring network to include the River Yamuna and its major contributing drains namely, Sahibi River (Najafgarh Drain) and Shahdara Drain. Accordingly, under the Delhi-Yamuna drain monitoring programme, CPCB along with Delhi Pollution Control Committee (DPCC) and Delhi Jal Board (DJB) has undertaken joint monitoring at 52 locations of Sahibi River (Najafgarh Drain) and Shahdara Drain, along with their associated sub drains, comprising of 19 sub drains connected to Sahibi River and 06 sub drains connected the Shahdara Drain since May 2025 onwards on monthly basis. As per the report, out of 52 locations, it was observed that during the period from May, 2025 to April 2026, solid waste was found dumped at 33 locations. Accordingly, CPCB forwarded the monthly joint monitoring report to NMCG, DJB, Municipal Corporation of Delhi (MCD), DPCC, Haryana State Pollution Control Board (HSPCB) & Uttar Pradesh Pollution Control Board (UPPCB) for necessary action. In reference to this, DPCC issued directions under Section 33(A) of Water Act, 1974 dated 05.02.2026 to MCD, Irrigation & Flood Control Department (I&FCD), Central Public Works Department (CPWD), Public Works Department (PWD), Government of National Capital Territory of Delhi (GNCTD), Delhi Development Authority (DDA), New Delhi Municipal Council (NDMC), Urban Development Department (UDD), GNCTD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) and Delhi Cantonment Board, to submit the Action Taken Report (ATR) w.r.t. the solid waste removal at the locations as mentioned in the Joint



Monitoring Report of drains discharging into River Yamuna. Subsequently, a reminder was issued by DPCC under Section 33(A) of Water Act, 1974 dated 15.05.2026 to the concerned agencies for ensuring removal of solid waste dumped along the bank of drains and removal of floating materials in the drains and also for prevention of dumping of solid waste and C&D waste on the bank of drains. The latest consolidated joint report for the duration May 2025 to April, 2026 has been forwarded to the concerned agencies by CPCB vide letter dated 15.06.2026 (Copy of the letter Annexed as **Annexure-V**)

17. It is also humbly submitted that, response of Delhi Pollution Control Committee (DPCC) and Municipal Corporation of Delhi (MCD) may also be important for adjudication of the instant matter.

18. That, in view of above and of the facts indicated in earlier paras, it is respectfully prayed that necessary directions may be passed in the interest of justice and the Answering Respondent submits that it shall abide by all orders or directions, passed by this Hon'ble Tribunal in the instant matter.

19. That an Affidavit in support of this reply is being filed herewith.




Anil C Ranveer
Scientist 'F'

Central Pollution Control Board.

New Delhi

Date:- 22.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO 235 of 2026**

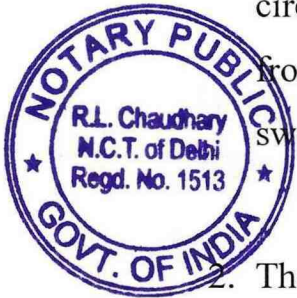
IN THE MATTER OF:

News Item titled "Okhla Landfill waste dumped near Yamuna"
appearing in Times of India dated 02.04.2026.

AFFIDAVIT

I , Anil C. Ranveer, aged about 44 Years in the capacity of Scientist 'F',
having office at the Delhi, Central Pollution Control Board, Parivesh
Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely
state on oath as follows: -

1. That I, the deponent herein, is well conversant with the facts and
circumstances of the present case on the basis of the information derived
from the official records, and hence, I am competent to verify, sign and
swear this affidavit on behalf of the Respondent CPCB.



2. That the accompanying response may be read part and parcel of the
present affidavit as I am competent to swear this affidavit.

3. That the accompanying response has been drafted and filed under my
instructions, the contents thereof are true and correct on the basis of the
record maintained during ordinary course of business of CPCB and
available records and documents and the contents of the same are read
over and explained to me and are not repeated herein for the sake of
brevity.




अनिल सी. रणवीर / Anil C. Ranveer
वैज्ञानिक 'F' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार
 M/o Env. Forest & Climate Change, Govt. of India
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

I, Anil C. Ranveer, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, do hereby verify that the contents above are true and correct to the best of my knowledge, information and belief.

22 JUL 2026

Verified at New Delhi on this then Day of.....2026.



ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

22 JUL 2026

DEPONENT

अनिल सी. रणवीर/Anil C. Ranveer
 वैज्ञानिक 'व' /Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
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 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार
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 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032



17

Annexure-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

File No CP-28/3/2026-UPC-II-HO-CPCB-HO

25.02.2026

To

The Member Secretary,
All SPCBs/PCCs
(As per list enclosed)

Subject: Implementation of Solid Waste Management Rules, 2026 – Reg.

Madam / Sir,

The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Solid Waste Management (SWM) Rules, 2026 vide notification No S.O 388 (E) on dated 27 January 2026 under the Environment (Protection) Act, 1986, which shall come into effect from 1st April 2026, in supersession of the Solid Waste Management Rules, 2016, to ensure environmentally sound management of solid waste across the country. Salient future of the SWM, Rules, 2026 is also given at **Annexure** for ready reference.

As per rule 41(i) of the SWM Rules, 2026, "The State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall enforce these rules in their respective State/UT and review the implementation of these rules at least twice a year in close coordination with the concerned Department dealing with Municipal Administration or Local Self Government or Secretary-in-charge of the State Urban Development Department, as well as the Department of Rural Development or the Department dealing with solid waste management in rural areas".

In view of the above, SPCBs/PCCs are requested to take necessary action in their jurisdiction for effective implementation of the SWM Rules, 2026, *inter alia*, by:

- Ensuring wide dissemination of the provisions of the Rules among local bodies, Bulk Waste Generators, waste processing entities and other stakeholders.
- Issuing necessary directions to all Urban Local Bodies (ULBs), Rural Local Bodies and other concerned stakeholders to ensure compliance with the provisions of the Rules w.e.f. 01.04.2026.

Encl.: As above

Yours faithfully,

(G. Thirumurthy)

Director & DH, UPC-II

Copy to:

- The Director, HSMD, MoEF&CC
Indira Paryavaran Bhawan, Jorbagh Road,
Aliganj, New Delhi – 110 003 : For kind information, pl.
- PS to 'MS' : For kind information of 'MS', pl.

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली – 110032.**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.****दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in**

List of State Pollution Control Boards/Pollution Control Committee

S.No.	Name of State/UT & address
1	Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010
2	Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110
3	Assam Pollution Control Board Bamunimaidan, Guwahati, Assam - 781021
4	Bihar State Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 023
5	Chhattisgarh State Environment Conservation Board Paryavas Bhavan, North Block Sector-19, Naya Raipur (C.G.) 492002
6	Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez, Goa - 403511
7	Gujarat Pollution Control Board Paryavan Bhavan, Sector 10-A, Gandhinagar – 382 043
8	Haryana State Pollution Control Board C-11, Sector-6. Panchkula-134109, Haryana - 134109
9	Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
10	Jammu & Kashmir Pollution Control Committee Summer Office: May-October Sheikh-ul-Ala Campus, Behind Govt. Silk Factory, Rajbagh, Srinagar (J&K) 190008 Winter office: November-April Parivesh Bhawan, Gladni, Transport Nagar, Narwal - 180006
11	Jharkhand State Pollution Control Board T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
12	Karnataka State Pollution Control Board Parisara Bhavan, 4th & 5th Floor, # 49, Church St., Bangalore - 560 001
13	Kerala State Pollution Control Board Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram-695 004

14	Madhya Pradesh Pollution Control Board Parayavaran Parisar, E-5, Arera Colony Bhopal – 462 016, Madhya Pradesh
15	Maharashtra Pollution Control Board Kalpataru Point, 2nd – 4th Floor, Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E), Mumbai – 400 022
16	Manipur Pollution Control Board Lamphelpat, Near Imphal West D.C. Office, Imphal - 795004
17	Meghalaya State Pollution Control Board ARDEN, Lumbyngngad Shillong – 793 014, Meghalaya
18	Mizoram Pollution Control Board New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl - 796001, Mizoram
19	Nagaland Pollution Control Board Signal Point, Dimapur - 797112, Nagaland
20	Odisha State Pollution Control Board A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012
21	Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab
22	Rajasthan State Pollution Control Board A-4, Jalane Dungri Institutional Area, Jaipur – 302 004, Rajasthan
23	Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok -737102
24	Tamil Nadu Pollution Control Board 76, Mount Salai, Guindy, Chennai-600032
25	Tripura State Pollution Control Board Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala- 799006
26	Telangana State Pollution Control Board Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018
27	Uttar Pradesh Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
28	Uttarakhand Pollution Control Board Gaura Devi Paryavaran Bhawan, 46 B IT Park, Sehstradhara Road, Dehradun -248001

29	West Bengal Pollution Control Board Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata - 700 106
30	Andaman & Nicobar Pollution Control Committee Department of Science & Technology, Dolly Gunj Van Sadan, Haddo P.O., Port Blair – 744102
31	Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector 19 B, Madhya Marg, Chandigarh - 160019
32	Daman & Diu and Dadra & Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220
33	Delhi Pollution Control Committee 4th floor, ISBT Building, Kashmiri Gate, Delhi – 110006
34	Lakshadweep Pollution Control Committee Department of Science, Technology & Environment, Kavarati-682555
35	Puducherry Pollution Control Committee Housing Board Complex, III Floor, Anna Nagar, Puducherry – 600 005
36	Ladakh Pollution Control Committee Skara Yokma, Near KBR Airport, UT of Ladakh, Leh-194101



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

File No CP-28/3/2026-UPC-II-HO-CPCB-HO

25.02.2026

To

The Principal Secretary,
State Urban Development Departments
(As per list enclosed)

Subject: Implementation of Solid Waste Management Rules, 2026 – reg.

Madam / Sir,

The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Solid Waste Management (SWM) Rules, 2026 vide notification No S.O 388 (E) on dated 27 January 2026 under the Environment (Protection) Act, 1986, which shall come into effect from 1st April 2026, in supersession of the Solid Waste Management Rules, 2016, to ensure environmentally sound management of solid waste across the country.

As per Rule 35(2) (i) of the SWM Rules, 2026, “The Department of Urban Development and the Department responsible for Municipal Administration or Local Self-Government in urban areas, including peri-urban areas, in the States and Union Territories shall ensure implementation of these Rules by all local authorities.”

In view of the above, you are requested to take necessary measures to ensure effective implementation of the SMW Rules, 2026 within your jurisdiction, inter alia, to:

- Ensure wide dissemination of the provisions of the Rules among local bodies and other stakeholders to enable smooth transition prior to the date of enforcement.
- Issue appropriate directions to all Urban Local Bodies, Municipal Corporations, Municipal Councils, Nagar Panchayats and other local authorities under your jurisdiction to ensure compliance with the provisions of the SWM Rules, 2026.
- Review preparedness of local authorities with regard to mandatory source segregation, establishment and operation of waste processing facilities, Material Recovery Facilities (MRFs), scientific landfilling, and remediation of legacy waste dumpsites.
- Ensure adequate institutional, financial and infrastructural arrangements for effective implementation of the Rules.

The salient future of the SWM, Rules, 2026 is summarized at **Annexure**. It is requested that an Action Taken Report, along with the status of preparedness for implementation of the SWM Rules, 2026, may kindly be submitted to the CPCB within 30 days of receipt of this letter.

Encl.: As above

Yours faithfully,

(G. Thirumurthy)

Director & DH, UPC-II

Copy to:

- The Director, HSMD, MoEF&CC : For kind information, pl.
Indira Paryavaran Bhawan, New Delhi – 110 003
- PS to ‘MS’ : For kind information of ‘MS’, pl.

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली – 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

List of State/UT Urban Development Departments

Sl. No.	State	Column2	Address
1	A & N Islands	Secretary	Urban Development Department (UDD) A&N Administration Secretariat, Port Blair - 233181
2	Andhra Pradesh	Commissioner and Director of Municipal Administration	Municipal Administration & Urban Development (MA&UD) Department L Block, G Floor, Room No-105, A.P. Secretariat, HYDERABAD - 500 022
3	Arunachal Pradesh	Commissioner	Dept of Urban Development & Housing, Civil Secretariat, Itanagar
4	Assam	Secretary	Urban Development Department (UDD) Directorate of Town & Country Planning, Dispur, Guwahati 781006
5	Bihar	Additional Chief Secretary	Urban Development Department (UDD); Vikas Bhawan, Bailey Road, Patna, Bihar- 800015
6	Chandigarh	Joint Secretary	Urban Development & Housing (UD&H) UT Secretariat, 4th Floor, Deluxe Building, Sector 9, Chandigarh - 160009
7	Chhattisgarh	Director	Urban Administration and Development (UA&D) Mahanadhi Bhawan, 3rd Floor, Room No. S3-23, Mantralaya, New Raipur - 492001
8	Dadra & Nagar Haveli	Secretary	Urban Development (UD) Secretariat, 66 KVA Road. Amli, Silvassa - 396230
9	Daman & Diu	Secretary	Urban Development (UD) Secretariat, Fort Area, Moti Daman, Daman (U.T.) - 396220
10	Goa	Secretary	Department of Urban Development (UDD) Secretariat, Porvorim, Goa - 403521
11	Gujarat	Principal Secretary	Urban Development and Housing Department (UD&H) Block No. 14, 9th Floor, Sachivalaya, Gandhi Nagar - 382010
12	Haryana	Additional Chief Secretary	Urban Local Bodies Department (DULB) Room No. 506, 5th Floor New Civil Secretariat, Sector 17, Chandigarh
13	Himachal Pradesh	Principal Secretary	Directorate of Urban Development (DUD) 101-Armsdale Building, Himachal Pradesh Government Secretariat, Shimla - 171002
14	Jammu & Kashmir	Principal Secretary	Housing & Urban Development Department (H&UD) Civil Secretariat, Shrinagar - 190006

15	Jharkhand	Secretary	Urban Development Department (UDD) 4th Floor, Project Building, Dhurwa, Ranchi - 834004
16	Karnataka	Additional Chief Secretary	Urban Development Department (UDD) Karnataka Government Secretariat, Room No.435, Vikasa Soudha, 4th Floor, Bengaluru - 560001
17	Kerala	Principal Secretary	Urban Development & Local Self Government (UD&LSG) Room No. 404, 4th Floor, Govt. Secretariat (Annexe), Thiruvananthapuram - 695001
18	Lakshadweep	Secretary	Department of Urban Development (UDD) UT of Lakshadweep Administration, Kavaratti - 682555
19	Madhya Pradesh	Principal Secretary	Urban Development & Environment Department (UA&ED) Room No. 327, MP Mantralaya, Bhopal - 462001
20	Maharashtra	Principal Secretary	Urban Development Department (UDD) UD Department, Mantralaya, 4th Floor, Mumbai - 400032
21	Manipur	Secretary	Department of Municipal Administration, Housing & Urban Development (MAHUD) Western Block, New Secretariat, Manipur-795001
22	Meghalaya	Commissioner & Secretary	Meghalaya Urban Development Authority (MUDA) Room No.- 507, Additional Secretariat Building, Shillong-793 001
23	Mizoram	Secretary	Directorate of Urban Development and Poverty Alleviation (DUDPA) Urban Development, Room No216 & 217, New Secretariat Complex, Aizawl, Mizoram796001
24	Nagaland	Commissioner and Secretary	Planning & Urban Development (P&UD) B-06, Planning & Urban Development, Civil Secretariat, Kohima-797001
25	Odisha	Principal Secretary	Housing & Urban Development Department (H&UD); Housing & Urban Development Department, Govt of Odisha, Annexure Building, Odisha State Secretariat, Bhubaneswar- 751001
26	Puducherry	Secretary	TOWN AND COUNTRY PLANNING DEPARTMENT; Chief Secretariat, Puducherry - 605001
27	Punjab	Principal Secretary	Department of Local Government (LG) Punjab Municipal Infrastructure Development Company, SCO:8990, 1st Floor, Sector-34A, Chandigarh(INDIA)-160034

28	Rajasthan	Principal Secretary	Department of Local Self Government (LSG); Room No. 8223, SSO Building, Shashan Sachivalaya, Jaipur-302005
29	Sikkim	Secretary	Urban Development & Housing Department (UD&H) Deptt. of UD & Housing, Govt. of Sikkim, NH-31A, Gangtok, Sikkim – 737 101
30	Tamil Nadu	Principal Secretary	Municipal Administration & Water Supply Department (MA&WS) Municipal Administration & Water Supply Dept., Government of Tamil Nadu, Secretariat, Fort St. George, Chennai - 600 009
31	Telangana	Spl. Chief Secretary	Municipal Administration & Urban Development (MA&UD) Department Telangana State Secretariat, NTR Marg, Public Gardens, Central Secretariat, Khairatabad, Hyderabad, Telangana 500004
32	Tripura	Secretary	Urban Development Department (UDD) Department of Urban Development Gorkha Basti, PO Kunjaban, Agartala, West Tripura-799006
33	Uttar Pradesh	Principal Secretary	Urban Development Department (UDD); 834, Babu Bhawan, Lucknow- 226001
34	Uttarakhand	Secretary	Directorate of Urban Development (DUD) 43/6 Mata Mandir Road, Dharampur, Dehradun, Uttarakhand-248001
35	West Bengal	Secretar	Department of Municipal Affairs (DMA) Nagarayan, Sector-I, Block-DF-8, Bidhan Nagar, Kolkata-700064
36	Delhi	Principal Secretary	Urban Development Department (UDD) Government of NCT Delhi, 9th & 10th Level, Delhi Secretariat, I.P. Estate, NEW DELHI - 110 002
36	Ladakah	Principal Secretary	Department of Rural Development Civil Secretariat, Leh, Ladakh 194101



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

File No CP-28/3/2026-UPC-II-HO-CPCB-HO

25.02.2026

To

The Principal Secretary,
State Rural Development Departments
(As per list enclosed)

Subject: Implementation of Solid Waste Management Rules, 2026 – reg.

Madam / Sir,

The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Solid Waste Management (SWM) Rules, 2026 vide notification No S.O 388 (E) on dated 27 January, 2026 under the Environment (Protection) Act, 1986, which shall come into effect from 1 April 2026, in supersession of the Solid Waste Management Rules, 2016, to ensure environmentally sound management of solid waste across the country.

As per Rule 36(3)(i) of the SWM Rules, 2026, *"The Department of Rural Development and the Department responsible for sanitation and solid waste management in rural areas in the States and Union Territories shall ensure implementation of these Rules by all local authorities"*.

In view of the above, you are requested to take necessary measures to ensure effective implementation of the SWM Rules, 2026 within your jurisdiction, inter alia, to:

- Ensure wide dissemination of the provisions of the Rules among local bodies and other stakeholders to enable smooth transition prior to the date of enforcement.
- Issue appropriate directions to all Local Bodies under your jurisdiction to ensure compliance with the provisions of the SWM Rules, 2026.
- Review preparedness of local authorities with regard to mandatory source segregation, establishment and operation of waste processing facilities, Material Recovery Facilities (MRFs), scientific landfilling, and remediation of legacy waste dumpsites.
- Ensure adequate institutional, financial and infrastructural arrangements for effective implementation of the Rules.

The salient future of the SWM, Rules, 2026 is summarized at **Annexure**. It is requested that an Action Taken Report, along with the status of preparedness for implementation of the SWM, 2026, may kindly be submitted to the CPCB within 30 days of receipt of this letter.

Yours faithfully,

Encl.: As above

11.7.25/02
(G. Thirumurthy)

Director & DH, UPC-II

Copy to:

- The Director, HSMD, MoEF&CC : For kind information, pl.
Indira Paryavaran Bhawan, New Delhi – 110 003
- PS to 'MS' : For kind information of 'MS', pl.

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली – 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

List of State/UT Rural Development Departments

Sl. No.	State	Designation	Address
1	A & N Islands	Commissioner-cum-Secretary	Panchayati Raj & Rural Development, Andaman & Nicobar Islands Administration, Port Blair-74410
2	Andhra Pradesh	Special Chief Secretary	Panchayati Raj & Rural Development Department, 5th Building, Ground Floor, Government Of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati,522230
3	Arunachal Pradesh	Secretary	Panchayati Raj & Rd Department, Govt. Of Arunachal Pradesh, Itanagar-791111.
4	Assam	Principal Secretary	Janata Bhawan, 'F'- Block, 3Rd Floor, Dispur, Guwahati, Assam-781006
5	Bihar	Secretary	Main Secreteriat, Patna, Bihar 800015
6	Chandigarh	Secretary	Rural Development & Panchayats Municipal Corporation, Sector17, Chandigarh - 160055
7	Chhattisgarh	Principal Secretary	Panchayat and Rural Development Dept. Mantralaya, Naya Raipur, Chhattisgarh-492002
8	Dadra & Nagar Haveli	Secretary	2nd Floor, Vidhyut Bhavan,Kachigam, Daman – 396210
9	Daman & Diu	Secretary	3rd Floor, Vidhyut Bhavan,Kachigam, Daman – 396210
10	Goa	Secretary,	Panchayati Raj & RD Department, Goa Secretariat, Panaji – 403 001
11	Gujarat	Commissioner - and - Secretary	Block No : 16 / 3 Dr. Jivraj Mehta Bhavan, Gandhinagar - 3820 010
12	Haryana	Director & Special Secretary	Rural Development Department, Haryana, 3rd Floor, 30 Bays Building, Sector 17-C, Chandigarh Pin:160017
13	Himachal Pradesh	Secretary	Panchayati Raj & RD Department, Government Of Himachal Pradesh, H.P. Secretariat, Shimla-171009.
14	Jammu & Kashmir	Secretary	Panchayati Raj & RD Department , Civil Secretariat, Jammu-180001
15	Jharkhand	Secretary	F. F. Building, Dhurwa, Ranchi, Jharkhand - 834004
16	Karnataka	Principal Secretary	Rural Development and Panchayat Raj Dept 3rd Gate, 3rd Floor, MS Building, Bangalore-560001

17	Kerala	Principal Secretary	Rural Development Commissionerate, 4th Floor, Swaraj Bhavan, Nantankode, Kavadiyar P. O. Thiruvananthapuram, Kerala Pin - 695003
18	Lakshadweep	Secretary	Department Of Rural Development, U.T. Of Lakshadweep, Kavaratti-682555
19	Madhya Pradesh	Additional Chief Secretary	Government of Madhya Pradesh, Panchayat & R.D. Department, Mantralaya Vallabh Bhawan, Bhopal -462 004,
20	Maharashtra	Principal Secretary,	Department Of Rural Development and Panchayat Raj, Bandhkam Bhavan, 25, Mezban Path, Fort, Ballard Estate, Fort, Mumbai, Maharashtra 400001
21	Manipur	Additional Chief Secretary	Panchayati Raj & Rural Development Department, Govt. Of Manipur, Imphal-795001
22	Meghalaya	Principal Secretary	Community And Rural Development, Government Of Meghalaya, Addl. Secretariat Building, Room Number - 316, Shillong - 793 001, East Khasi Hills District, Meghalaya
23	Mizoram	Secretary	Secretariat, Mineco Main Building, Room No. 327, 3rd Floor, Aizawl, Mizoram - 796001
24	Nagaland	Secretary	Rural Development & PR Department, Government Of Nagaland, Kohima- 797001
25	Odisha	Principal Secretary	Rural Development Department, Lok Seva Bhaban, Bhubaneswar, Odisha 751001
26	Puducherry	Secretary to Govt	Second Floor, Pondicherry Housing Board Building, Anna Nagar, Puducherry-605005
27	Punjab	Principal Secretary	Rural Development and Panchayats Department Sarovar Path, Phase 8, Sector 62, Sahibzada Ajit Singh Nagar, Punjab - 160062
28	Rajasthan	Additional Chief Secretary,	Department Of Rural Development And Panchayat Raj, 3rd Floor, RFC Block, Udyog Bhawan, Tilak Marg, Jaipur - 302005
29	Sikkim	Commissioner-cum-Secretary	Rural Management & Development Department, Secretariat Rd, Below Tashiling Secretariat, Gangtok, East Sikkim 737101

30	Tamil Nadu	Principal Secretary	Rural Development and Panchayat Raj Department, Fort. St. George, Secretariat, Chennai - 600009
31	Telangana	Director	Panchayati Raj & RD Department, D Block, 2Nd Floor, Telangana Secretariat, Hyderabad – 500 022
32	Tripura	Secretary RD	Panchayati Raj & RD Department, Govt. Of Tripura, Gurkhabasti, Agartala-799006,
33	Uttar Pradesh	Principal Secretary	Rural Development Department, 10th Floor, Jawahar Bhawan, Ashok Marg, Lucknow, Uttar Pradesh - 226001
34	Uttarakhand	Principal Secretary	Department Of Rural Development, Pauri Garhwal, Uttarakhand Pin: 246001
35	West Bengal	Principal Secretary	Department of Panchayats & Rural Development, Joint Administrative Building, 7th Floor, Wing B ,Block HC-7, Sector III, Salt Lake ,Kolkata, West Bengal – 700106
36	Ladakh	Administrative Secretary	Rural Development & Panchayati Raj Department, UT Secretariat, Leh, Ladakh – 194101



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

F. No. CP-28/7/2026-UPC-II-HO-CPCB-HO

Dated: 16.03.2026

To,

The Chairman
All SPCBs/PCCs
(As per list attached)

Subject: Directions under Section 5 of the Environment (Protection) Act, 1986 for Implementation of the Solid Waste Management Rules, 2026 - reg.

Whereas, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Solid Waste Management (SWM) Rules, 2026 in exercise of the powers conferred under section 3, 6, and 25 of the Environmental (Protection) Act, 1986 Vide Notification No. S.O. 388(E) on 27th January, 2026, which shall come into effect from 1st April, 2026, in supersession of the Solid Waste Management Rules, 2016, to ensure environmentally sound management of solid waste across the country; and

Whereas, as per Rule 5(1) (b) of the SWM Rules, 2026, every waste generator shall, segregate and store the waste generated by them in four separate streams at source namely wet waste, dry waste, sanitary waste and special care waste; and handover segregated waste to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time; and

Whereas, as per Rule 6(1) (a) of the SWM Rules, 2026, every bulk waste generator shall register themselves with the concerned local body through the centralised online portal; and

Whereas, the SWM Rules, 2026, mandate that local bodies, bulk waste generators, operators of solid waste processing facilities, material recovery facilities and other entities specified under the Rules shall register on the centralized online portal to be developed and operated by CPCB for the purpose of online registration, submission of returns, monitoring of waste generation, collection, transportation, processing and disposal, and ensuring transparency and accountability in implementation of the Rules ; and

Whereas, as per Rule 38(1) (i) of the SWM Rules, 2026, the CPCB shall co-ordinate with the State Pollution Control Boards (SPCBs) and the Pollution Control Committees (PCCs) for implementation of these rules and adherence to the prescribed standards by all stakeholders; and

Whereas, as per Rule 38(1) (v) of the SWM Rules, 2026, the CPCB shall monitor through SPCB/PCC the implementation of these rules by local bodies; and

Whereas, as per Rule 41(1) (i) of the SWM Rules, the SPCB / PCC shall enforce these rules in their State/UT and review the implementation of these rules at least twice a year in close coordination with concerned Department dealing with Municipal Administration or the local self-government or Secretary-in-charge of State Urban Development Department as well as Department of Rural Development or the Department dealing with solid waste management in rural areas; and

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

Whereas, Hon'ble Supreme Court of India, in the matter of Civil Appeal No. 6174 of 2023 in the matter of Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey & Ors. vide Order dated 19.02.2026 (**Copy enclosed**), has issued several directions for effective implementation of the Solid Waste Management Rules, 2026 and also emphasized that proper preparation and infrastructure readiness is necessary prior to the effective date of the Rules i.e 01.04.2026 to ensure effective implementation of the statutory mandate; and

Whereas, Hon'ble Supreme Court in para 14.3 of the aforesaid order has, inter alia, directed that "Pollution Control Boards are directed to identify and expedite the commissioning of infrastructure facilities required for the four-stream segregation, including bulk (Wet, Dry, Sanitary, and Special Care). Further, local bodies must communicate the SWM Rules, 2026 and a copy of this order to all identified Bulk Waste Generators (BWGs) immediately. All BWGs must be fully statutory compliant by 31.03.2026; and

Whereas, CPCB vide letter dated 25.02.2026 had requested all SPCBs/PCCs to ensure wide dissemination of the provisions of the SWM Rules, 2026 among waste generators, waste processing entities and other stakeholders, and to issue necessary directions to Urban Local Bodies and concerned stakeholders to ensure compliance with the Rules from the effective date i.e., 01.04.2026; and

Now therefore, in view of above and in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, CPCB following directions are issued for compliance:

1. To make necessary preparations and ensure enforcement of provisions of the SWM Rules 2026 in your State/UT; and
2. To ensure compliance of the aforesaid orders dated 19.02.2026 of the Supreme Court in your State/UT.

You are requested to take necessary action to ensure compliance of above directions and submit action taken report on or before 31.03.2026 to this office.

(Vir Vikram Yadav)
Chairman

Copy to:

- 1 The Joint Secretary
Ministry of Environment, Forest & Climate : For kind information, please
Change Indira Paryavaran Bhawan,
Jor Bagh Road, Delhi New -110003
- 2 Regional Directorates, CPCB : For follow up with concerned SPCB/PCC in
your jurisdiction, please
- 3 DH, IT Division : For uploading a copy of these directions on
CPCB website, please

17/03/26

O/C

(Bharat Kumar Sharma)
Member Secretary

List of State Pollution Control Boards/Pollution Control Committee

S.No.	Name of State/UT & address
1	Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010
2	Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110
3	Assam Pollution Control Board Bamunimaidan, Guwahati, Assam - 781021
4	Bihar State Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 023
5	Chhattisgarh State Environment Conservation Board Paryavas Bhavan, North Block Sector-19, Naya Raipur (C.G.) 492002
6	Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez, Goa - 403511
7	Gujarat Pollution Control Board Paryavan Bhavan, Sector 10-A, Gandhinagar – 382 043
8	Haryana State Pollution Control Board C-11, Sector-6. Panchkula-134109, Haryana - 134109
9	Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
10	Jammu & Kashmir Pollution Control Committee Summer Office: May-October Sheikh-ul-Ala Campus, Behind Govt. Silk Factory, Rajbagh, Srinagar (J&K) 190008 Winter office: November-April Parivesh Bhawan, Gladni, Transport Nagar, Narwal - 180006
11	Jharkhand State Pollution Control Board T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
12	Karnataka State Pollution Control Board Parisara Bhavan, 4th & 5th Floor, # 49, Church St., Bangalore - 560 001
13	Kerala State Pollution Control Board Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram-695 004

14	Madhya Pradesh Pollution Control Board Parayavaran Parisar, E-5, Arera Colony Bhopal – 462 016, Madhya Pradesh
15	Maharashtra Pollution Control Board Kalpataru Point, 2nd – 4th Floor, Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E), Mumbai – 400 022
16	Manipur Pollution Control Board Lamphelpat, Near Imphal West D.C. Office, Imphal - 795004
17	Meghalaya State Pollution Control Board ARDEN, Lumbyngngad Shillong – 793 014, Meghalaya
18	Mizoram Pollution Control Board New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl - 796001, Mizoram
19	Nagaland Pollution Control Board Signal Point, Dimapur - 797112, Nagaland
20	Odisha State Pollution Control Board A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012
21	Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab
22	Rajasthan State Pollution Control Board A-4, Jalane Dungri Institutional Area, Jaipur – 302 004, Rajasthan
23	Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok -737102
24	Tamil Nadu Pollution Control Board 76, Mount Salai, Guindy, Chennai-600032
25	Tripura State Pollution Control Board Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala- 799006
26	Telangana State Pollution Control Board Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018
27	Uttar Pradesh Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
28	Uttarakhand Pollution Control Board Gaura Devi Paryavaran Bhawan, 46 B IT Park, Sehstradhara Road, Dehradun -248001

29	West Bengal Pollution Control Board Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata - 700 106
30	Andaman & Nicobar Pollution Control Committee Department of Science & Technology, Dolly Gunj Van Sadan, Haddo P.O., Port Blair – 744102
31	Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector 19 B, Madhya Marg, Chandigarh - 160019
32	Daman & Diu and Dadra & Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220
33	Delhi Pollution Control Committee 4th floor, ISBT Building, Kashmiri Gate, Delhi – 110006
34	Lakshadweep Pollution Control Committee Department of Science, Technology & Environment, Kavaratti-682555
35	Puducherry Pollution Control Committee Housing Board Complex, III Floor, Anna Nagar, Puducherry – 600 005
36	Ladakh Pollution Control Committee Skara Yokma, Near KBR Airport, UT of Ladakh, Leh-194101

NGT MATTER

File NoCM-13011/72/2026-Law-HO-CPCB-HO

Date 13/7/2026

To,

The Member Secretary
Delhi Pollution Control committee
3rd Floor, Block-I, DMRC IT Park,
Shastri Park Delhi-110053

Subject: Compliance of Hon'ble NGT, PB order dated 10.04.2026 in the matter of News Item Titled "Okhla Landfill Waste Dumped Near Yamuna appearing in Times of India dated 02.04.2026 (OA No. 235/2026)-reg.

Sir,

This is in reference to the above-mentioned order issued by Hon'ble National Green Tribunal wherein notice has been issued to respondents for filling response. A Copy of order is enclosed.

The present Original Application has been registered suomotu by Hon'ble NGT on the basis of a news item titled 'Okhla Landfill Waste dumped near Yamuna' published in The Times of India dated 02.04.2026, reported dumping of solid waste from Okhla dumpsite on the banks of river Yamuna near Madanpur Khadar area in South Delhi. As per the News item, the alleged dumping is carried out to meet the deadline of clearing the dumpsite of Okhla, Bhalswa and Ghazipur. The News item also indicated that the inert waste is being dumped at the alleged site.

In view of the above, it is requested to kindly coordinate with the concerned authority and furnish status cum action taken report at the earliest via email at swm.cpcb@gov.in latest by 15/07/2026.

This may kindly be treated as 'URGENT' as the matter is listed on 23.07.2026 for hearing.

Yours faithfully

(Anil C. Ranveer)

Director and Divisional Head, R&D

Encl: As above

Copy to :

- | | | |
|---|--|--|
| 1 | PPS to Secretary
Urban Development Department,
Govt. of NCT of Delhi,
9th & 10th level, Delhi Secretariat,
I.P. Estate, Delhi-110002
psud@nic.in | : For coordination with the concerned
department , please |
| 2 | The District Collector South East
Delhi, Old Gargi College Building,
Amar Colony, Lajpat Nagar-IV,
New Delhi - 110024. | : For kind information and necessary
action , please |
| 3 | The District Collector , East Delhi
, L.M. Bund, Shastri Nagar, Delhi -
110031. | : For kind information and necessary
action , please |

- 4 The District Collector North West : For kind information and necessary
Delhi Office of the Deputy action , please
Commissioner, Kanjhawala, Delhi -
110081.
- 5 DH , WQM-I Div : For information, please
- 6 DH , WQM- II Div : For information, please
- 7 DH, Law Section : For information, please
- 8 PS to MS : For kind information of 'MS' , please


(Anil C. Ranveer)



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

स्पीड पोस्ट/ईमेल

File no. PJ-16099/8/2025-WQM-II-HO-CPCB-HO

Date: 15.06.2026

सेवा में,

कार्यकारी निदेशक (तकनीकी)

राष्ट्रीय स्वच्छ गंगा मिशन (NMCG)

प्रथम तल, मेजर ध्यानचंद राष्ट्रीय स्टेडियम

इंडिया गेट, नई दिल्ली - 110002

विषय: माह मई 2025 - अप्रैल, 2026 के दौरान दिल्ली खंड में यमुना नदी में गिरने वाले नालों की संयुक्त रिपोर्ट की निगरानी के संबंध में।

महोदय,

NMCG के डीओ पत्र दिनांक 21.05.2025 के संदर्भ में है, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) से अनुरोध किया गया था कि वह साहिबी नदी, शाहदरा नालों और यमुना नदी में गिरने वाले अन्य नालों के साथ निर्धारित स्थानों पर CPCB, NMCG, दिल्ली जल बोर्ड (DJB) और दिल्ली प्रदूषण नियंत्रण समिति (DPCC) के साथ मिलकर निगरानी रिपोर्ट तैयार करें।

डीओ पत्र के अनुपालन में, संयुक्त टीम द्वारा विगत मई 2025 - अप्रैल, 2026 की अवधि के दौरान साहिबी नदी, शाहदरा नालों और यमुना नदी में गिरने वाले अन्य नालों के साथ माह मई, जून, जुलाई, अगस्त, सितम्बर, अक्टूबर, नवंबर, दिसंबर 2025 और जनवरी, फरवरी, मार्च, अप्रैल 2026 में संयुक्त निगरानी की गई थी।

52 स्थानों की संयुक्त निगरानी रिपोर्ट (मई 2025 - अप्रैल, 2026) संलग्न है (संलग्नक), जिसमें जल गुणवत्ता मापदंडों, दोहन व्यवस्था की परिचालन स्थिति और निगरानी किए गए नालों के स्थलों पर और उसके आसपास ठोस अपशिष्ट डंपिंग पर भौतिक और विश्लेषणात्मक टिप्पणियां शामिल हैं।

संचयी संयुक्त निगरानी रिपोर्ट (माह मई 2025 से अप्रैल, 2026) आपके सुलभ संदर्भ हेतु प्रेषित की जा रही है।

भवदीय,

(दीनबंधु गौड़ा)

निदेशक एवं प्रभाग प्रमुख,
जल गुणवत्ता प्रबंधन-II

संलग्न: उपरोक्तानुसार।

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

**37****केन्द्रीय प्रदूषण नियंत्रण बोर्ड****CENTRAL POLLUTION CONTROL BOARD**

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

स्पीड पोस्ट/ईमेल**File no. PJ-16099/8/2025-WQM-II-HO-CPCB-HO****Date: 15.06.2026**

सेवा में,

सदस्य सचिव

दिल्ली प्रदूषण नियंत्रण समिति (DPCC),

पर्यावरण विभाग (दिल्ली सरकार), तीसरी मंजिल,

ब्लॉक-1, डीएमआरसी आईटी पार्क, शास्त्री पार्क,

दिल्ली-110053

विषय: माह मई 2025 - अप्रैल, 2026 के दौरान दिल्ली खंड में यमुना नदी में गिरने वाले नालों की संयुक्त रिपोर्ट की निगरानी के संबंध में।

महोदय,

यह NMCG के डीओ पत्र दिनांक 21.05.2025 के संदर्भ में है, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) से अनुरोध किया गया था कि वह साहिबी नदी, शाहदरा नालों और यमुना नदी में गिरने वाले अन्य नालों के साथ निर्धारित स्थानों पर CPCB, NMCG, दिल्ली जल बोर्ड (DJB) और दिल्ली प्रदूषण नियंत्रण समिति (DPCC) के साथ मिलकर एक निगरानी रिपोर्ट तैयार करे।

डीओ पत्र के अनुपालन में, संयुक्त टीम द्वारा विगत मई 2025 - अप्रैल, 2026 की अवधि के दौरान साहिबी नदी, शाहदरा नालों और यमुना नदी में गिरने वाले अन्य नालों के साथ माह मई, जून, जुलाई, अगस्त, सितम्बर, अक्टूबर, नवंबर, दिसंबर 2025 और जनवरी, फरवरी, मार्च, अप्रैल 2026 में संयुक्त निगरानी कि गई थी।

52 स्थानों की संचयी संयुक्त निगरानी रिपोर्ट (मई 2025 - अप्रैल, 2026) संलग्न है (संलग्नक), जिसमें जल गुणवत्ता मापदंडों, दोहन व्यवस्था की परिचालन स्थिति और निगरानी किए गए नालों के स्थलों पर और उसके आसपास ठोस अपशिष्ट डंपिंग पर भौतिक और विश्लेषणात्मक टिप्पणियां शामिल हैं।

अतः आपसे अनुरोध है कि कृपया रिपोर्ट में दर्शाये हुए मुद्दों को प्रभावी ढंग से हल करने के लिए निरंतर अंतर-विभागीय समन्वय, नियमित निगरानी और प्रवर्तन सुनिश्चित किया जाए और 15 दिनों के भीतर CPCB को कृत कार्रवाई रिपोर्ट प्रेषित करने का कष्ट करें।

भवदीय,

संलग्न: उपरोक्तानुसार।

(दीनबंधु गौड़ा)
निदेशक एवं प्रभाग प्रमुख,
जल गुणवत्ता प्रबंधन-II

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.**Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.****दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in**

प्रतिलिपि:

1. **कार्यकारी निदेशक (तकनीकी)** : कृपया सूचनार्थ प्रेषित
राष्ट्रीय स्वच्छ गंगा मिशन (NMCG)
प्रथम तल, मेजर ध्यानचंद राष्ट्रीय स्टेडियम
इंडिया गेट, नई दिल्ली - 110002
2. **सदस्य सचिव** : कृपया आवश्यक कार्यवाही हेतु
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB), टीसी-12वी,
विभूति खंड, गोमती नगर, लखनऊ - 226 010
3. **सदस्य सचिव** : कृपया आवश्यक कार्यवाही हेतु
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (HSPCB), सी-11,
सेक्टर-6, पंचकूला, हरियाणा
4. **मुख्य कार्यकारी अधिकारी** : कृपया आवश्यक कार्यवाही हेतु
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नई दिल्ली-110005
5. **आयुक्त** : कृपया आवश्यक कार्यवाही हेतु
नगर निगम दिल्ली
डॉ. एस.पी.एम. सिविक सेंटर, मिंटो रोड, एसकेडी बस्ती,
प्रेस एन्क्लेव, अजमेरी गेट, नई दिल्ली- 110002



(दीनबंधु गौड़ा)

स्पीड पोस्ट/ईमेल

File no. PJ-16099/8/2025-WQM-II-HO-CPCB-HO

Date: 15.06.2026

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सदस्य सचिव

दिल्ली प्रदूषण नियंत्रण समिति (DPCC),

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विषय: माह मई 2025 - अप्रैल, 2026 के दौरान दिल्ली खंड में यमुना नदी में गिरने वाले नालों की संयुक्त रिपोर्ट की निगरानी के संबंध में।

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52 स्थानों की संचयी संयुक्त निगरानी रिपोर्ट (मई 2025 - अप्रैल, 2026) संलग्न है (संलग्नक), जिसमें जल गुणवत्ता मापदंडों, दोहन व्यवस्था की परिचालन स्थिति और निगरानी किए गए नालों के स्थलों पर और उसके आसपास ठोस अपशिष्ट डंपिंग पर भौतिक और विश्लेषणात्मक टिप्पणियां शामिल हैं।

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संलग्न: उपरोक्तानुसार।



(दीनबन्धु गौड़ा)

निदेशक एवं प्रभाग प्रमुख,
जल गुणवत्ता प्रबंधन-II

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